

aided Social Forestry Project under implementation in Rajasthan. In addition, the Central/Centrally Sponsored Schemes mentioned in answer to parts (a) & (b) above are also available. Special attention is being given to prepare and take up projects for integrated wastelands development.

[*Translation*]

Foreign Assistance Received Under Social Forestry Programme

456. DR. LAXMINARAYAN PANDEYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the amount of foreign assistance received and the name of the countries providing such assistance to India in the field of social forestry?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): External financial assistance totalling US \$ 455.19 million has been received from foreign donor agencies during the period 1979-80 to 30.9.1990 for the Social Forestry Projects. The donor agencies include the World Bank, United States Agency for International Development (USAID), Swedish International Development Authority (SIDA), Canadian International Development Agency (CIDA), Overseas Development Assistance (United Kingdom), Danish International Development Agency (DANIDA). The above mentioned sum includes the assistance that has been provided for the projects which have closed as well as the projects which are presently under implementation.

[*English*]

Pollution Control Technology for Cement Factories

457. SHRI KADAMBUR M.R. JANARDHANAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the latest technology specified by the Government for cement factories to lessen pollution;

(b) whether all the cement factories are following the specified technology; and

(c) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) and (b). The Government have laid down standards of emission from cement plants and have not specified any technology to control pollution.

(c) Does not arise.

Cases settled/pending in Lok Adalats

458. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a large number of cases have been settled by the Lok Adalats;

(b) if so, the number of cases settled and the number of cases still pending with them, State-wise;

(c) the number of Lok Adalats that have been organised in Maharashtra and in Delhi during the years 1989 and 1990;

(d) whether Government propose to set up more Lok Adalats in the country; and

(e) if so, the details thereof?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) Yes, Sir.

(b) The Statewise information with regard to cases settled by the Lok Adalats is

contained in the statement given below. Normally, the cases taken up at the Lok Adalats are disposed of on the same day. Such of the cases which are not settled at the Lok Adalats revert back to the concerned Court for disposal when they had been taken

up from the Courts. Therefore, nothing remains pending in the Lok Adalats.

(c) The number of Lok Adalats held in Maharashtra during the year 1989 and 1990 is as under:—

State	Year	
	1989	1990
1	2	3
Maharashtra	85	82
Delhi	3	2

(d) and (e). The Lok Adalats are not regularly constituted Law Courts. They are voluntary efforts and are organised by the

State Legal Aid & Advice Boards and District Legal Aid Committees from time to time in different parts of the country.

STATEMENT

Statement Showing the Cases Settled by the Lok Adalats Statewise

(Based on the information made available by the State Legal Aid & Advice Boards to the CILAS, as on 18.12.1990.)

Sl. No.	Name of the State Board	No. of cases settled
1.	Andhra Pradesh	1,28,802
2.	Assam	3,500
3.	Bihar	35,290
4.	Goa	513
5.	Gujarat	58,943
6.	Haryana	71,094
7.	Karnataka	2,15,290
8.	Madhya Pradesh	4,00,622
9.	Maharashtra	33,724

<i>Sl. No.</i>	<i>Name of the State Board</i>	<i>No. of cases settled</i>
10.	Manipur	475
11.	Meghalaya	236
12.	Orissa	2,06,301
13.	Punjab	568
14.	Rajasthan	3,45,154
15.	Sikkim	10
16.	Tamil Nadu	7,295
17.	Tripura	156
18.	Uttar Pradesh	9,02,243
19.	West Bengal	868
20.	Chandigarh	98
21.	Delhi	4,946
22.	Pondicherry	326

**Survey of Ministries/Departments to
Check Wasteful Expenditure**

459. SHRI K.C. TYAGI:
PROF. P.J. KURIEN:

Will the Minister of FINANCE be pleased
to state:

(a) whether the Government propose to
conduct a fresh comprehensive survey of
each Ministry/Department to check wasteful
expenditure in view of the financial con-
straints;

(b) if so, the details thereof;

(c) if not, whether Government propose
to launch such drives by a team of experts;
and

(d) if so, the details of such a move and
the time bound programme to implement this
proposal?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE AND DEPUTY
MINISTER IN THE MINISTRY OF EXTER-
NAL AFFAIRS (SHRI DIGVIJAY SINGH):
(a) to (d). Keeping expenditure under
control is a continuing exercise and there is
no proposal to conduct a fresh compre-
hensive survey for this purpose. Instructions